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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

*Date of Decision: 02<sup>nd</sup> September, 2026*

# **CNR No. DLHC010299512026**

+ **CRL.M.C. 4824/2026 & CRL.M.A. 20219/2026**

**ARNAB NAG**

.....Petitioner

Through: Mr. Satyam Thareja, Mr. Kunal Aggarwal, Ms. Ashu Jain and Mr. Satyam Kumar, Advocates along with petitioner-in-person

versus

**STATE OF NCT OF DELHI & ANR.**

.....Respondents

Through: Mr. Satinder Singh Bawa, APP for State/R-1 with SI Rahul Lamba, PS Saket  
Respondent No. 2 in-person (Through VC)

**CORAM:**

**HON'BLE MR. JUSTICE MANOJ JAIN**

**J U D G M E N T (oral)**

1. Petitioners herein seek quashing of FIR No. 0153/2018, registered at Police Station Saket, for commission of offences under Sections 323/354/354(D)/500/506/509 IPC, along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties.
2. The abovesaid FIR was registered on the basis of complaint made by respondent No.2 and in her such complaint, she claimed that she had met petitioner in a gym and befriended him.
3. According to her, on 03.03.2018, she was in DLF Mall, Saket, when



petitioner stalked, assaulted, manhandled and touched her inappropriately. She also claimed that petitioner even threatened that he would eliminate her.

4. Charge-sheet has already been filed.

5. Quashing is being sought as parties have been able to amicably settle the matter. Copy of *Memorandum of Understanding* dated 29.05.2026 has also been placed on record.

6. Respondent No. 2 has joined the proceedings through *videoconferencing* and has been duly identified by investigating officer.

7. Respondent No. 2 submits that she has amicably settled the matter with the petitioner as he has apologized to her. She submits that she has already condoned all the previous acts of the petitioner and does not want the case to continue, as even the FIR was registered as a deterrent. She submits that after the abovesaid incident which took place in the year 2018, there is no further misconduct on his part and since he has already apologized to her and since she has forgiven him, she is not interested in pursuing with FIR in question. She states that she has entered into the abovesaid settlement out of her own free will, without any coercion and influence from any corner whatsoever and therefore, she would have '*no objection*' if FIR in question is quashed.

8. In view of the settlement arrived at between the parties, continuing with criminal proceedings would serve no useful purpose, especially, when dispute does not involve any public interest and is, primarily, private in nature. In any case, even the complainant does not wish to press any charges against the petitioner.

9. Accordingly, exercising inherent powers vested in this Court under Section 528 of *Bharatiya Nagarik Suraksha Sanhita, 2023*, it is deemed



appropriate to quash the instant FIR.

10. Consequently, to secure the ends of justice, FIR No. 0153/2018, registered at Police Station Saket, for commission of offences under Sections 323/354/354(D)/500/506/509 IPC, along with all consequential proceedings arising therefrom, is, hereby, quashed.

11. Original affidavits of the parties and original *Memorandum of Understanding* be submitted before the learned Trial Court within four weeks from today.

12. The petition stands disposed of in aforesaid terms.

13. Other pending application also stands disposed of in aforesaid terms.

**(MANOJ JAIN)**  
**JUDGE**

**SEPTEMBER 2, 2026/dr/sy**